

Supplementary Nutrition under ICDS

**5121. SHRIMATI CHANDRESH KUMARI:
MISS MABEL REBELLO:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) **whether under the ICD Scheme, the State Governments are providing supplementary nutrition to their beneficiaries;**

(b) **if so, how much cost is incurred per beneficiary;**

(c) **whether the cost per beneficiary is uniform all over the country and if not, the reasons for so much variation in cost permitted State to State;**

(d) **whether the required proteins and calories necessary for the beneficiaries also vary if there is variation between State to State; and**

(e) **if so, whether it is a failure of the objective of the scheme?**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) Yes, Sir.

(b) to (d) **The Government of India had fixed the following uniform norms for Supplementary Nutrition under ICDS per beneficiary in 1991:**

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|---|------------------------------------|
| (i) Children
(6 months-72 months) | 95 paise per child per day |
| (ii) Severely malnourished children
(6 months-72 months) | 135 paise per child per day |
| (iii) Pregnant women & nursing
mothers | 115 paise per beneficiary per day. |

However, due to price escalation of supplementary food material, some of the State Governments and UT Administrations have revised the norm upwardly on their own. Others had done so after referring the matter to Government of India and some had requested the Government of India to raise the norms.

The cost for meeting the Supplementary Nutrition under the ICDS Scheme is borne by the State Governments/UT Administrations out of their own budgetary sources. Considering the price escalation, the Government of India has issued instructions leaving the cost norm per beneficiary to be decided by the State Governments/UT Administrations, subject to the condition that the present norm for providing the minimum calorie/protein content should be

adhered to and the number of beneficiaries should not be reduced. The recommended norms for providing supplementary nutrition are as under:

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|-----------------------------------|--|
| (i) Children upto 6 years | 300 calories & 10 grams of proteins |
| (ii) Pregnant & nursing women | 500 calories & 15-20 grams of proteins |
| (iii) Severely malnourished child | 600 calories & 20 grams of proteins |
| (e) No, Sir. | |

Closing down evening Law Colleges

5122. SHRI YADLAPATIVENKAT RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether evening law colleges are proposed to be closed in the near future on the recommendations of the Bar Council of India;
- (b) if so, the details therefor; and
- (c) the opinion of the academicians in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL):
(a) to (c) The information is being collected and will be laid on the Table of the House.

Authors Guild of India and Indian Society of Authors

5123. MISS FRIDA TOPNO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the aims and objects of Authors Guild of India and Indian Society of Authors;
- (b) who are the secretaries and executives of these associations; and
- (c) how much financial assistance has been given and the purpose thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL):
(a) The aims and objects of Authors Guild of India, *inter-alia*, are mainly to serve as a forum to discuss professional problems of Indian authors and to promote and protect their professional and economic interests.

The aims and objects of Indian Society of Authors are to promote activities